

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A.No/418/91

Date of Decision: 19.03.99

T.A.No.

Mr. Jitendrakumar K. Dave : Petitioner(s)

Mr. P.H. Pathak : Advocate for the petitioner(s)

Versus

Union of India & Ors. : Respondents

Mr. Y.N. Ravani : Advocate for the Respondent(s)

**CORAM**

**Hon'ble Mr. V. Ramakrishnan : Vice Chairman**

**Hon'ble Mr. P.C.Kannan : Member(J)**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

Jitendrakumar K. Dave  
C/o. J.K. Dave,  
B-32, Vejalpur Vrundavan Society,  
Nr. Vastrapur Station,  
Vejalpur, Ahmedabad.

:Applicant

(Advocate : Mr. P.H. Pathak)

1. Union of India,  
Notice to be served through  
The Postmaster General,  
Navrangura,  
Ahmedabad.

2. Sr. Supdt. of Post Offices,  
G.P.O.,  
Ahmedabad.

3. The Post Master,  
Ghatlodia Post Office,  
Ghatlodia, Ahmedabad.

:Respondents.

(Advocate : Mr. Y.N. Ravani)

**ORAL ORDER**  
**O.A/418/91**

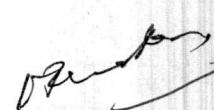
**Date : 19.03.99**

Per Hon'ble Shri V. Ramakrishnan : Vice Chairman.

Mr. Pathak says that in view of the view taken that this Tribunal has no jurisdiction to entertain matters pertaining to I.D. Act, the applicant would like to approach the Industrial Tribunal and seeks leave to withdraw the O.A.

2. Leave granted.
3. O.A is disposed of as withdrawn. No costs.

  
(P.C. Kannan)  
Member (J)  
m.b

  
(V. Ramakrishnan)  
Vice Chairman